

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3978 of 2020

Lalmuni Ram @ Lulha Petitioner
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. Faiz Ur Rahman, Advocate
For the State : Mr. V. V. Pradhan, A.P.P.

02/27.07.2020 Defects as pointed out by the office are ignored.

Heard Mr. Faiz Ur Rahman, learned counsel for the petitioner and Mr. V. V. Pradhan, learned A.P.P. for the State.

The petitioner is an accused in connection with Jageshwar Bihar P.S. Case No. 17 of 2018 corresponding to G. R. No. 792 of 2018.

An unidentified burnt dead body was recovered from inside the forest.

The implication of the petitioner appears to be on account of his confession apart from the fact that the petitioner was seen two days prior to the incident with the deceased in the Trekker stand as stated by the son of the deceased. It also appears that the petitioner and the deceased were business partners and were also involved in property dealings.

The implication of the petitioner, therefore, appears to be only on the basis of suspicion. There is no direct evidence which would indicate the involvement of the petitioner in committing the murder.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Additional Chief Judicial Magistrate, Bermo at Tenughat in connection with Jageshwar Bihar P.S. Case No. 17 of 2018 corresponding to G. R. No. 792 of 2018.

(Rongon Mukhopadhyay, J.)